



**JOINT COMMITTEE ON OFFICES OF PROFIT**

**SEVENTEENTH LOK SABHA**

**MINISTRY OF HEALTH AND FAMILY WELFARE  
(DEPARTMENT OF HEALTH AND FAMILY WELFARE)  
(NURSING SECTION)**

Examination of election of Members of Parliament to the non-exempt Statutory Body,  
namely, the 'Indian Nursing Council' (INC)

**SIXTH REPORT**



**LOK SABHA SECRETARIAT**

**NEW DELHI**

July, 2022 / *Shravana*, 1944 (Saka)

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Presented to Lok Sabha on \_\_\_\_\_-2022

Laid on the Table of Rajya Sabha on \_\_\_\_\_-2022



**LOK SABHA SECRETARIAT**

**NEW DELHI**

July, 2022 / *Shravana*, 1944 (Saka)

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## CONTENTS

	Page No.
<b>Composition of the Committee (Seventeenth Lok Sabha).....</b>	<b>(iii)</b>
<b>Introduction.....</b>	<b>(v)</b>

### Report

Examination of election of Members of Parliament to the non-exempt Statutory Body, namely, the 'Indian Nursing Council' (INC).

### Appendices

- |     |  |    |
|-----|--|----|
| I.  | Extracts of the Minutes of the sitting of the Joint Committee on Offices of Profit (Seventeenth Lok Sabha) held on Wednesday, 22 <sup>nd</sup> December, 2021. | -- |
| II. | Extracts of the Minutes of the sitting of the Joint Committee on Offices of Profit (Seventeenth Lok Sabha) held on Tuesday, 29 March, 2022.                    | -- |



**JOINT COMMITTEE ON OFFICES OF PROFIT**  
**(SEVENTEENTH LOK SABHA)**

**Dr. Satya Pal Singh**

*Chairperson*

**Members**

***Lok Sabha***

2. Shrimati Aparajita Sarangi
3. Shri Balashowry Vallabbhaneni
4. Shri Benny Behanan
5. Shri L.S. Tejasvi Surya
6. Shri Mahendra Singh Solanky
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10. Shri Vinod Chavda

***Rajya Sabha***

11. Ms. Dola Sen
12. Shri Hardwar Dubey
13. Vacant\*
14. Vacant\*
15. Vacant\*

**Secretariat**

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\* Shri V. Vijayasai Reddy, MP (RS) retired w.e.f 21<sup>st</sup> June, 2022; Dr. Sasmit Patra, MP (RS) retired w.e.f. 01<sup>st</sup> July, 2022 and Shri Mahesh Poddar, MP (RS) retired w.e.f. 07<sup>th</sup> July, 2022 *vide* CB-I note dated 03<sup>rd</sup> February, 2022. A motion to fill up the casual vacancy in the Committee, consequent upon retirement of these three Members, has already been moved and adopted by the Lok Sabha on 15<sup>th</sup> March, 2022.

## INTRODUCTION

I, the Chairperson, Joint Committee on Offices of Profit, having been authorized by the Committee to submit the Report on its behalf, present this Sixth Report on the examination of election of Members of Parliament to the non-exempt Statutory Body, namely, the Indian Nursing Council (INC) of the Ministry of Health and Family Welfare (Nursing Section).

2. At its sitting held on Wednesday, 22 December, 2021, the Committee examined the term, composition, character, functions, etc., of the Indian Nursing Council (INC) with a view to consider as to whether the election of Members of Parliament to the INC would attract disqualification from the angle of 'Office of Profit' under Article 102(1)(a) of the Constitution of India. The Report was considered and adopted by the Committee at its Sitting held on 29 March, 2022.

3. For facility of reference and convenience, the Recommendations / Observations of the Committee have been printed in bold letters in Part-II of the Report.

4. The Committee wishes to express its thanks to the Officials of the Health and Family Welfare (Nursing Section) and the Ministry of Law and Justice (Legislative Department and Department of Legal Affairs) for appearing before the Committee and furnishing the information in connection with the examination of the INC.

5. The Committee would also like to place on record its deep sense of appreciation for the invaluable assistance rendered by the officials of Lok Sabha Secretariat attached to the Committee.

**NEW DELHI;**  
**07 July, 2022**  
***16 Asadha, 1944 (Saka)***

**DR. SATYA PAL SINGH**  
***Chairperson,***  
***Joint Committee on Offices of Profit***

**CONFIDENTIAL**

**EXAMINATION OF THE ELECTION OF MEMBERS OF PARLIAMENT TO  
THE NON-EXEMPT STATUTORY BODY, NAMELY, 'THE INDIAN NURSING  
COUNCIL' (under the administrative domain of the Ministry of Health and  
Family Welfare, Government of India)**

**REPORT**

A communication dated 23 December, 2020 (**Annexure-I**) was received from the Rajya Sabha Secretariat (Committee Co-ordination Section) referring five non-exempt statutory bodies, namely, (i) the Central Committee of the Tuberculosis Association of India (CCTAI); (ii) the Central Supervisory Board (CSB); (iii) the Governing Council of the North-Eastern Indira Gandhi Regional Institute of Health and Medical Sciences, Shillong (NEIGRIMHS); (iv) the Indian Nursing Council (INC) and; (v) the Sree Chitra Tirunal Institute for Medical Sciences & Technology, Trivandrum (SCTIMST) for examination from the angle of 'Office of Profit'. There are no provisions in the parent Acts/Rules governing these bodies for exempting Members from disqualification from membership of the House on the ground of holding an 'Office of Profit' under Article 102(1)(a) of the Constitution of India or the Parliament (Prevention of Disqualification) Act, 1959. The first four bodies come under the administrative domain of the Ministry of Health & Family Welfare and the last one i.e., the SCTIMST comes under the purview of the Ministry of Science and Technology.

2. The instant case is one of them which has been referred to this Secretariat seeking consideration by and recommendations of the Joint Committee on Offices of Profit (JCOP) on whether the Membership of MPs in the Indian Nursing Council would entail any disqualification under sub-clause (a) of clause (1) of article 102 of the Constitution and for placing the same before the Committee for consideration and examination.

3. In view of the above, therefore, for having a definite and conclusive opinion in the matter, the instant reference was forwarded *vide* this Secretariat OM dated 09.02.2021 to both the Departments (Legislative Department and Department of Legal Affairs) of the Ministry of Law and Justice for their consolidated opinion. The Legislative



Department, in concurrence with the Department of Legal Affairs, *vide* their OM dated 12 May, 2021 (**Annexure-II**) furnished a consolidated opinion as under: -

*“.....on the basis of the information furnished by the administrative Ministry that members are entitled for a sitting fee of Rs.3000/- per sitting and the allowances payable to the members are not covered under compensatory allowance as defined under section 2(a) of the Parliament (Prevention of Disqualification) Act, 1959, it is felt that nomination of Members of Parliament to INC may incur disqualification in terms of article 102(1)(a) of the Constitution subject to the further verification of the relevant rules to be obtained from the administrative Ministry”..*

4. On the basis of the above, Memorandum No. 8 on the instant subject was prepared and placed before the Committee at their sitting held on Wednesday, 04<sup>th</sup> August, 2021. After deliberation, both the Departments of the Ministry of Law and Justice pointed out as to whether the sitting fee of Rs. 3,000/- payable to MPs would fall within ‘compensatory allowance’ as defined under section 2(a) of the Parliament (Prevention of Disqualification) Act, 1959. This query of the Ministry of Law and Justice was forwarded *vide* this Secretariat OM dated 06.08.2021 to the administrative Ministry i.e. the Ministry of Health and Family Welfare (Nursing Section). The Ministry of Health and Family Welfare (Nursing Section) *vide* OM No. Z.28015/06/2021-N dated 03 September, 2021 (**Annexure-III**) have clarified that the sitting fee of Rs. 3,000/- being paid to a Member of Parliament as a Member of the Governing Body of the INC, for attending the General Body meeting does not fall under the category of ‘compensatory allowance’ as defined in Section 2(a) of the Parliament (Prevention of Disqualification) Act, 1959. This information was forwarded to the Ministry of Law and Justice (Legislative Department and Department of Legal Affairs) *vide* this Secretariat OM dated 29.09.2021.

5. The Ministry of Law and Justice (Legislative Department) *vide* their OM F. No. 17(1)/2021-Leg. III dated 29th October, 2021 (**Annexure-IV**) have forwarded their comprehensive / consolidated opinion as under:-

*“2. The matter has been examined in the Legislative Department and it has been noted that, earlier, with regard to the query at serial number 7(i) and (ii) in the LoP regarding the expenses payable to the Members of Parliament as member of the Board, the administrative Ministry has*



replied that sitting fee of Rs. 3,000/- per sitting and reimbursement of travel expenses on actual basis, as applicable for any other members shall be receivable by the Members of Parliament and no other allowances / prerequisite / facilities etc. are available to them. Now, vide their OM No. Z-28015/06/2021-N dated the 03<sup>rd</sup> September, 2021 the administrative Ministry has stated that the sitting fee of Rs. 3,000/- is being paid to a Member of Parliament as a member of Governing Body of INC, for attending the General Body meeting does not fall under category of compensatory allowance as defined under section 2(a) of the Parliament (Prevention of Disqualification) Act, 1959. It is further stated that the sitting fee is being paid under section 8(f) of the Indian Nursing Council Act, 1947.

3. Under section 8(f) of the Indian Nursing Council Act, 1947, the Council shall, with the previous sanction of the Central Government, fix the fees and allowances to be paid to the President, vice-President and members and Pay and allowances of officers and servants of the Council.

4. In view of the above, on the basis of the information furnished by the administrative Ministry that members are entitled for a sitting fee of Rs.3,000/- per sitting and the allowances payable to the members are not covered under compensatory allowance as defined under section 2(a) of the Parliament (Prevention of Disqualification) Act, 1959, we may reiterate our earlier view that nomination of Members of Parliament to INC may incur disqualification in terms of article 102(1)(a) of the Constitution of India.

5. The matter was examined by the Department of Legal Affairs. They have observed that, in view of the judgements of Hon'ble Supreme Court on the subject, it may be stated that an 'office of profit' is an office which is capable of yielding a profit or pecuniary gain. The Hon'ble Supreme Court in Ravanna Subanna vs. G. S. Kaggeerappa (AIR 1954 SC 653) also examined the entitlement of Rs. 6/- each as a sitting fee for a MPs holding office of Chairman of Taluk Development Committee. The Court held that it could reasonably be inferred that the fee if Rs. 6/- was not meant to be a payment by way of remuneration but it was given for the out-of-pocket expenses which the Chairman had to incur for attending the meetings of the committee. The point to be noted is that though it was termed a fee it was considered to be given for meeting the out-of-pocket expenses of the member. Similarly in Shivamurthy Swami Inamdar etc. vs. Agadi Sanganna Andanappa etc., (1971 (3) SCC 870) the MP in his membership of Khadi & Village Industries Board was entitled for a sitting fee of Rs. 16/- per day on the days he attended the meetings of the Board or any of its



committees. The sitting fee was held by the Supreme Court to be a compensatory allowance.

6. Further, it was stated by the Department of Legal Affairs that, the 'compensatory allowance' as defined under Sec. 2(a) of the Parliament (Prevention of Disqualification) Act, 1959 allows only three categories in the definition of the 'compensatory allowance' viz. conveyance allowance, house-rent allowance and travelling allowance. The compensatory allowance as payable to MP has an upper ceiling of Rs.2,000/- (Rs. Two Thousand Only). In the instant case, the sitting fee for a Member of Parliament as a member of the Governing Body in the INC is Rs. 3,000/-, which is more than the amount being paid to MPs as a compensatory allowance defined in section 2(a) of the Parliament (Prevention of Disqualification) Act, 1959.

7. In the light of the above, the Department of Legal Affairs has reiterated their earlier opinion that a Member of Parliament who is member of the Governing Body of the INC may be said to be a person holding an Office of Profit.

8. Therefore, the opinion of Department of Legal Affairs is in concurrence with the opinion of the Legislative Department that the nomination of Members of Parliament to INC may incur disqualification in terms of article 102(1)(a) of the Constitution.”.

6. Accordingly, a Memorandum (No.10) was prepared incorporating the opinion tendered by the Ministry of Law & Justice, and was placed before the Committee at their sitting held on Wednesday, 22<sup>nd</sup> December, 2021. The representatives of both the Legislative Department and the Department of Legal Affairs of the Ministry of Law & Justice were also called for oral evidence in the matter. The Ministry submitted that since the sitting fee of Rs. 3000/- given to Members of Parliament as members of the Governing Body of the Indian Nursing Council was more than the compensatory allowance as defined in the Parliament (Prevention of Disqualification) Act, 1959, the same would amount to disqualification under Article 102(1)(a) of the Constitution. The Committee decided that since the compensatory allowance was more than what was admissible to the Members of Parliament, it was a case of disqualification. After deliberations, the Committee adopted the Memorandum No. 10.



## Observations/Recommendations

7. The Committee find that the members of Parliament have been getting elected to the Governing Body of the Indian Nursing Council (*hereinafter* referred to as the Council) by virtue of the provisions contained in Section 3(1)(o) of the Indian Nursing Council Act, 1947 (47 of 1947). Before 1957, only two members were elected from the Parliament, which was subsequently increased to three (two members from the Lok Sabha and one from the Rajya Sabha) w.e.f. 01.12.1958 by way of an amendment in the Indian Nursing Council Act, 1947.

8. It may be pointed out that on 10<sup>th</sup> March, 1950, the members of the Provisional Parliament (1950-52) debated the issue of 'office of profit' in great detail while discussing the Parliament (Prevention of Disqualification) Bill. It is pertinent to mention that the matter of whether the membership of the Indian Nursing Council would incur disqualification was also discussed. Some of the relevant excerpts are reproduced as under:

“Dr. Ambedkar.....Now I come to the other question which Mr. Sidhva very pointedly raised as to what would happen to Members of Parliament who have been appointed to various Committees. Would they incur disqualification or would they not incur disqualification? Now, I have here before me an analysis of the various types of Committees on which Members might be invited to serve and where they might get some sort of remuneration or fee or something. The first is this; Membership of Committees or Commissions constituted by a resolution of Parliament or under rules made by Parliament, for instance, the Public Accounts Committee, the Estimates Committee, the Standing Committees attached to various Ministries, etc. There might be various others, but the substantial point is that Committees are appointed by a resolution of Parliament or under the rules made by Parliament. I speak of course without any kind of dogmatism but I do not feel any doubt that the membership of any such committee would involve any disqualification, for the simple reason that the appointment is made by Parliament either by rules relating to any particular committee or generally by rules framed for the constitution of committees.



The second class of membership relates to all corporate bodies constituted by an Act of Parliament, such as, for instance, where an Act provides for the election of Members by Parliament either from among its Members or from outsiders, for example the Indian Oilseeds Committee, the Indian Nursing Council, the Employees State Insurance Corporation or the Central Silk Board. Under the same category are also cases where such Members are appointed by the Central Government, such as, for instance, the Coal Mines Stowing Board, the Delhi Transport Authority and so on. I am only expressing here my tentative conclusions and *it seems to me that under the first category where Parliament provides for the election to certain statutory bodies that could not be regarded as an appointment by Government and therefore membership of a committee like that, in my judgment, would not involve any disqualification. But with regard to the second category where such Members are appointed by the Central Government I feel a certain amount of doubt.* I think that that probably might involve a certain disqualification, for the simple reason that although the bodies to which appointments are made are statutory bodies created by a law enacted by Parliament, yet the appointment is by Government. Therefore that is one element to be taken into consideration in deciding whether the possible consequence may not be disqualification. It is possible to make further distinction, namely, that a Member of Parliament appointed by Government to a statutory body such as under the Coal Mines Safety (Stowing) Act or the Delhi Transport Authority may be paid out of the funds belonging to that particular authority and not from funds belonging to Government: whether that would be a possible basis for distinction I have my doubts. I personally think that that would involve disqualification, because it may be regarded and interpreted as a fraud upon the Statute, by getting a Member of Parliament to be appointed but to be paid by somebody else. I think that is a case which must be excluded.....”.

Later on when Smt. Durgabai (Madras) asked about the position of the All India Nursing Council constituted under an Act of Parliament, the then Law Minister, replied as under: -

*“Probably that would not involve any disqualification. Now I come to membership of Advisory Councils or committees constituted under an Act of Parliament or appointed by a statutory corporation. Take for instance the Damodar Valley Corporation. As I said, I am not certain about it also. (Interruption) I am not advising any particular client. I am very sorry to say that. I am making a general statement. If the hon. lady is interested in the Nursing Council she had better go to a lawyer and obtain his advice.”.*



9. Keeping in view the deliberations of the Provisional Parliament as analysis of all documents under examination now, the Committee recommend the Ministry of Law and Justice to pro-actively engage in examining the distinction between the statutory Offices where members are elected to by both the Houses of Parliament and those where members of Parliament are appointed/nominated to by the Central Government from the perspective of the provisions contained in Article 102 of the Constitution. It shall, perhaps, help in limiting the uncertainties revolving around the office.

10. The Committee note that the instant issue pertaining to the examination of the Office of the membership of the Council is one of many contradictions. On the one hand, there are members of Parliament being elected to the Council from the beginning, while on the other hand the sitting fee for a Member of Parliament as a member of the Council is Rs. 3,000/-, which is more than the amount being paid to MPs as a compensatory allowance defined in section 2(a) of the Parliament (Prevention of Disqualification) Act, 1959.

11. The Committee find that the sitting fee was increased from Rs. 1000/- to Rs. 3000/- *vide* resolution of the General Body meeting held by the Indian Nursing Council on 25-26/11/2017 as communicated by them. The sitting fee is provided under Section 8(2)(f) of the Indian Nursing Council Act, 1947 which provides for the fixing of pay and allowances to be paid to the President, Vice-President and members of the Council, with the previous sanction of the Central Government. The Committee are surprised as to why the provision of sitting fee of Rs. 3000/-, which is more than what is permissible under the 'compensatory allowance', was made in the first place. Before venturing in the endeavor the administrative Ministry should have consulted the Ministry of Law and Justice for advice that could have saved many botherations. The Committee direct the Ministry of Health and Family Welfare to look into the issue and take corrective steps.

12. The question arises as to what happens to the members of Parliament who were earlier elected to the Council when the membership of the Council has been found to be an 'Office of Profit'? The Committee, therefore, would like to advise the Ministry of Law and Justice to explore ways to deal with this situation after examining the matter further at their end. The Committee suggest the Ministry of Law and Justice to communicate with the Ministry of Health and Family Welfare in this regard for more information, if they so desire and apprise them accordingly.

13. Nonetheless, in view of the above position and in the light of the opinion tendered by the Ministry of Law & Justice, the Committee agree that the membership of the Council may attract disqualification in terms of the extant provisions of Article 102(1)(a) of the Constitution as the members are entitled for a sitting fee of Rs.3000/- per sitting which is not covered under the 'compensatory allowance' as defined under section 2(a) of the Parliament (Prevention of Disqualification) Act, 1959.

New Delhi;  
29 March, 2022  
08 Chaitra, 1944 (Saka)

DR. SATYA PAL SINGH  
Chairperson,  
Joint Committee on Offices of Profit



21/12/2020/CE  
Annexure-I

**RAJYA SABHA SECRETARIAT  
(COMMITTEE CO-ORDINATION SECTION)**

\*\*\*

**Sub: Referring 5 non-exempt Statutory Bodies to the Joint Committee on Offices of Profit (JCOP) for examination and recommendation on the 'Office of Profit' issue.**

Presently, other than National Khadi and Village Industries Board which has already been referred to the JCOP for their examination and opinion from the angle of 'Office of Profit' through this Secretariat's Note dated 15.09.2020, there are 5 Statutory Bodies which have no provisions in their parent Acts/Rules, exempting Members from disqualification from the membership of the House on the ground of holding an 'Office of Profit' under Article 102(1)(a) of the Constitution of India or in the Parliament (Prevention of Disqualification) Act, 1959. These Bodies also do not have JCOP's recommendations for exemption of membership of MPs therein from being an 'Office of Profit'. A brief memorandum *w.r.t.* these 5 Bodies is enclosed. Relevant extracts of the Acts/Rules of the respective Bodies, is also enclosed.

2. The Lok Sabha Secretariat, therefore, is requested to place the matter before the JCOP, for its consideration and recommendation on whether the membership of MPs in these 5 non-exempt Bodies would entail any disqualification from the 'Office of Profit' angle. It would be appreciated if the views/recommendations of that Committee could be expeditiously obtained, so as to enable this Secretariat to take further necessary action on the matter at the earliest.

3. Further, Lok Sabha Secretariat is also requested to ensure that notice with respect to meetings of JCOP on the aforesaid issues are invariably sent to this Secretariat, so that the Officers concerned may also remain present to assist the Committee on the scheduled date(s).

  
**(R.P. TIWARI)**  
**ADDITIONAL DIRECTOR**  
**PHONE: 23035434**

Encls: As above.


Lok Sabha Secretariat (Smt. B. Visala, Director)  
R.S.S I.D. No. 5(3)/2016-Coord, dated 23<sup>rd</sup> December, 2020.

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## Brief Summary of the non-exempt Body

### **B. Indian Nursing Council**

- (i) The term of a Member in the Council is five years from the date of his / her election or until his / her successor has been duly elected, whichever is longer. Dr. Vikas Mahatme, Member, Rajya Sabha, was elected to be a member of the Council on 01-08-2017, in a casual vacancy for a period up to 22-12-2019. After the expiration of his term in the Council, no request has been received from the Ministry for filling up the vacancy.
  
- (ii) There is no provision in the Indian Nursing Council Act, 1947 or in the PPD Act, 1959, exempting the members from disqualification from the membership of the House on the grounds of holding an 'Office of Profit'.

Annexure-II

F.No.17(1)/2021-Leg.III  
Government of India  
Ministry of Law and Justice  
Legislative Department  
\*\*\*\*

Shastri Bhawan, New Delhi,  
Dated the ~~14~~ April, 2021  
12 May

OFFICE MEMORANDUM

Subject: Referring non-exempt Statutory Bodies for examination from the angle of 'Office of Profit'- regarding.

The undersigned is directed to refer to the Lok Sabha Secretariat OM No.21/14/1/2021/CII dated the 25<sup>TH</sup> March, 2021 on the subject mentioned above and to forward the comprehensive/consolidated reply of Ministry of Law and Justice (Legislative Department and Department of Legal Affairs) as desired for necessary action.

Encl.:A/a

*Vinay Kumar Mishra*  
12/05/21  
(Vinay Kumar Mishra)  
Deputy Legislative Counsel  
Ph: 2338 4065

The Lok Sabha Secretariat  
(Committee Branch-II),  
[Joint Committee on Offices of Profit],  
[Attn: Sh. R.K.Chaudhary Under Secretary],  
G-013, Parliament House  
Annexe Extension Building,  
New Delhi- 01

*Imp. Recd. for MPA*  
12/06/21  
*[Signature]*



Legislative Department

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**Subject:-Referring non -exempt Statutory Bodies for examination from the angle of 'Office of Profit'.**

The reference puts forth for consideration of the issues as to whether the nomination of the Members of Parliament to (i) the Central Supervisory Board (CSB) and (ii) the Indian Nursing Council (INC) would attract disqualification from membership of the Houses of Parliament from the angle of office of profit under sub-clause (a) of clause (1) of article 102 of the Constitution, referred to us from the Joint Committee on Office of Profit, Lok Sabha Secretariat.

3. Article 102 of the Constitution, *inter alia*, provides that-

“(1) A person shall be disqualified for being chosen as, and for being, a member of either House of Parliament—

(a) if he holds any office of profit under the Government of India or the Government of any State, other than an office declared by Parliament by law not to disqualify its holder;”

4. The matter has been examined in this Department and it may be mentioned that in so far as the law made by Parliament is concerned, the Parliament (Prevention of Disqualification) Act, 1959 (10 of 1959) has been enacted to declare certain offices of profit under the Government, not to disqualify the holders thereof for being chosen as, or for being, a member of Parliament.

(i) The Central Supervisory Board (CSB)

5. It has been noted that Central Supervisory Board(CSB) is a statutory body constituted under section 7(1) of the Pre-Conception and Pre-Natal Diagnostic Techniques (Prohibition of Sex Selection) (PC and PNNDT) Act, 1994. In pursuance of clause (f) of sub-section(2) of section 7 of the Act, the Board shall consist of three women Members of Parliament, of whom two shall



be elected by the House of the People and one by the Council of States. As provided under sub-section (5) of section 9 of the Act, members other than *ex-officio* members shall receive such allowances, if any, from the CSB as may be prescribed. As per sub-rule (2) of rule 16 of the Pre-natal diagnostic Techniques (Regulation and Prevention of Misuse) Rules, 1996, the non-official members appointed to, and Members of Parliament elected to, the Board will be entitled to Travelling Allowance and Daily Allowance for attending the meetings of the Board as admissible to non-officials and Members of Parliament, as the case may be, under the Travelling Allowances rules of the Central Government.

6. On going through the documents, it has been noted that, with regard to the query at serial number 7 (i) and (ii)\* in the List of Points regarding the expenses payable to the Members of Parliament as member of the Board, specifying the actual rates of payment with break-up of sitting fee, daily allowances, travelling allowance, house rent allowance, compensatory allowance, honorarium, etc., and facilities other than remuneration given or proposed to be given to the Member of Parliament as a member of the CSB, the administrative Ministry has replied that no expenses are payable as a member of the Board. However, for attending the meeting of Central Supervisory Board, the Members of Parliament are entitled to TA/DA and hotels accommodation as per Salary, Allowances, Pension of the Members of Parliament Act, 1954 and rules framed there under as amended from time to time. Further, with regard to the query at serial No.7 (iii) as to whether the allowances payable to the Member of Parliament as Member of the Committee are covered under the Compensatory Allowance defined in section 2(a) of Parliament(Prevention of Disqualification)Act, 1959, the administrative Ministry has replied that allowances payable to the Members of Parliament as members of the CSB are covered under compensatory allowance as defined in section 2(a) of the Parliament (Prevention of Disqualification )Act, 1959.

7. As per section 3(i) of the Parliament(Prevention of Disqualification)Act, 1959, the Office of Chairman, Director or Member of any statutory or non-statutory body other than body covered under clause (h) is not disqualified from



being a Member of Parliament, if the holder of such office not entitled to any remuneration other than compensatory allowance.

8. On perusal of query and reply of administrative Ministry to serial number 3 and 4 in the list of points as to the functions of board, it appears that the functions of Board are purely advisory in nature.

9. On perusal of query and reply of administrative Ministry to serial number 7 (ii) in the List of Points it appears that the Government is having control over removal of members of the Board (CSB).

10. With regard to query of serial number 6(iv) as to whether the Board would influence or power by patronage, the administrative Ministry has replied as 'No'.

11. In view of the above, on the basis of the information furnished by the administrative Ministry that the Members being entitled to only permissible compensatory allowance, by virtue of section 3(i) of the Parliament (Prevention of Disqualification) Act, 1959, nomination of Members of Parliament to CSB may not incur disqualification in terms of article 102(1)(a) of the Constitution of India.

#### (ii) The Indian Nursing Council(INC)

12. It has been noted that INC is a statutory body constituted under section 3 of the Indian Nursing Council Act, 1947. In pursuance of clause (o) of sub-section(1) of section 3 of the Act, the Council shall, consist of three members elected by Parliament, two by the House of the People from among its members and the other by the Council of States from among its members. As provided under clause (f) of sub-section (2) of section 8 of the Act, the Council shall fix the fees and allowances to be paid to the President, Vice-President and the members. However, no copy of rules/regulations/circulars/orders regarding the sitting fee or allowances payable to the members have been forwarded to this Department.



13. It has been noted that, with regard to the query at serial number 7(i) and (ii) in the LoP regarding the expenses payable to the Members of Parliament as member of the council, specifying the actual rates of payment with break-up of sitting fee, daily allowance, travelling allowance, house-rent allowance, compensatory allowance, honorarium, etc., and facilities other than remuneration given or proposed to be given to the Member of Parliament as a member of the Council, the administrative Ministry has replied that sitting fee of Rs. 3000/- per sitting and reimbursement of travel expenses on actual basis, as applicable for any other members shall be receivable by the Members of Parliament and no other allowances/perquisite/facilities etc. are payable. Further, with regard to the query at serial No. 7(iii) as to whether the allowances payable to the Member of Parliament as Member of the Committee are covered under the Compensatory Allowance as defined in section 2(a) of Parliament(Prevention of Disqualification)Act, 1959, the administrative Ministry has replied in negative.

14. As per section 3(i) of the Parliament(Prevention of Disqualification)Act, 1959, the Office of Chairman, Director or Member of any statutory or non-statutory body other than body covered under clause (h) is not disqualified from being a Member of Parliament, if the holder of such office is not entitled to any remuneration other than compensatory allowance.

15. On perusal of query and answer by administrative Ministry at serial number 4 in list of points regard to functions of the Council, it appears that functions of Council is regulatory in nature.

16. With regard to query at serial number 5 (ii) whether the government exercise control over the appointment to and removal from the office and over the performance functions of the Council, the administrative Ministry has replied in the affirmative only in respect of members nominated by the Government.

17. With regard to query at serial number 6 (iv) whether the Council would wield influence or power by way of patronage the administrative Ministry has replied in negative.

18. In view of the above, on the basis of the information furnished by the administrative Ministry that members are entitled for a sitting fee of Rs.3000/- per sitting and the allowances payable to the members are not covered under compensatory allowance as defined under section 2(a) of the Parliament(Prevention of Disqualification) Act, 1959, it is felt that nomination of Members of Parliament to INC. may incur disqualification in terms of article 102(1)(a) of the Constitution subject to the further verification of the relevant rules to be obtained from the administrative Ministry.

19. The Department of Legal Affairs also agrees with the opinion expressed by this Department in paragraph 11 with respect to Central Supervisory Board(CSB) and in paragraph 18 with respect to Indian Nursing Council (INC).

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Government of India  
Ministry of Health & Family Welfare  
Nursing Section

Nirman Bhavan, New Delhi  
Dated 03/09/2021

Office Memorandum

**Subject:** Examination of non exempt Statutory Body from the angle of 'Office of Profit' - the Indian Nursing Council, regarding

The undersigned is directed to refer to Lok Sabha Secretariat OM No. 21/14/1/2021/CII dated 11th August, 2021 on the subject cited above.

2. As defined under Section 2(a) of the Parliament (Prevention of Disqualification) Act 1959, Compensatory allowance means any sum of money payable to the holder of an office by way of daily allowance (such allowance not exceeding the amount of daily allowance to which a Member of Parliament is entitled under 1 (the salary, Allowances and Pension of Members of Parliament Act, 1954 (30 of 1954), any conveyance allowance, house-rent allowance or traveling allowance for the purpose of enabling him to recoup any expenditure incurred by him in performing the functions of that office.

3. The Sitting fee of Rs.3,000/- is being paid to a Member of Parliament as a Member of the Governing Body of INC, for attending the General Body meeting does not fall under the category of Compensatory allowance as defined above. The Sitting fee is being paid under Section 8(f) of the INC Act, 1947. (copy attached).

Signed by Rakesh Kumar

Date: 03-09-2021 14:28:31

Reason: Approved  
(Rakesh Kumar)

Deputy Director (Nursing)

The Committee Officer  
Committee Branch-II  
Joint Committee on Offices of Profit  
G-013, B Block, PHA Extn,  
Parliament House,  
New Delhi 110 001

*Suma ji  
for further info.  
10/09/21*

**THE  
INDIAN NURSING COUNCIL  
ACT, 1947.**

NO. XLVIII of 1947

(As amended by the Indian Nursing Council (Amendment) Act, 1950, No. LXXV of 1950 and the Indian Nursing Council (Amendment) Act, 1957, No. XLV of 1957.)



**INDIAN NURSING COUNCIL**  
8<sup>th</sup> Floor, NBCC Centre, Plot No. 2, Community Centre,  
Okhla Phase-1, New Delhi - 110020



**THE  
INDIAN NURSING COUNCIL  
ACT, 1947\***

**(Act No. 48 of 1947)<sup>1</sup>**

**(31<sup>st</sup> December, 1947)**

**An Act to constitute an Indian Nursing Council.**

Whereas it is expedient to constitute an Indian Nursing Council in order to establish a uniform standard of training for nurses, midwives and health visitors;

It is hereby enacted as follows:—

1. **Short title, extent and commencement.**—
  - (1) This Act may be called the Indian Nursing Council Act, 1947.
  - <sup>2</sup>[(2) It extends to the whole of India except the State of Jammu and Kashmir.]
  - (3) It shall come into force at once.
2. **Interpretation.**— In this Act, unless there is anything repugnant in the subject or context,—
  - (a) “*the Council*” means the <sup>3</sup>[Council] constituted under this Act;

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1. The Act has been extended to the States merged in the State of Bombay; See Bom. Act 4 of 1950, s.3 and Schedule II, Pt. (w.e.f. 30-3-1950); Dadra and Nagar Haveli by Reg. 6 of 1963, s.2 and Schedule I; Pondicherry by Reg. 7 of 1963, s.3 and Schedule I (w.e.f. 1-10-1963); and Goa, Daman and Diu by Reg. 11 of 1963, s.3 and Schedule (w.e.f. 1-2-1965).

2. Subs. by Act 45 of 1957, s.2, for sub-section (2) (w.e.f. 1-12-1958).

3. Subs. by Act 45 of 1957, s.3, for “Indian Council of Nursing” (w.e.f. 1-12-1958).

\* Subject to verification and confirmation by the administrative ministry.

- (b) "*prescribed*" means prescribed by regulations made under section 16;
- (c) "<sup>1</sup>[*State*] *Council*" means a Council (by whatever name called) constituted under the law of a <sup>2</sup>[*State*] to regulate the registration of nurses, midwives or health visitors in the <sup>2</sup>[*State*];
- (d) "<sup>1</sup>[*State*] *register*" means a register of nurses, midwives or health visitors maintained under the law of a <sup>2</sup>[*State*].

<sup>3</sup>[\* \* \* \*]

3. **Constitution and composition of the Council.—**

- (1) The Central Government shall as soon as may be constitute a Council consisting of the following members, namely:—
  - (a) one nurse enrolled in a <sup>1</sup>[*State*] register elected by each <sup>1</sup>[*State*] Council;
  - <sup>4</sup>[(b) two members elected from among themselves by the heads of institutions recognised by the Council for the purpose of this clause in which training is given—
    - (i) for obtaining a University degree in nursing; or
    - (ii) in respect of a post-certificate course in the teaching of nursing and in nursing administration;]

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1. Subs. by A.O. 1950, for "Provincial".

2. Subs. by A.O. 1950, for "Province".

3. Omitted by Act 45 of 1957, s.3 (w.e.f. 1-12-1958).

4. Subs. by Act 45 of 1957, s.4, for clause (b) (w.e.f. 1-12-1958).



- (c) one member elected from among themselves by the heads of institutions in which health visitors are trained;
- (d) one member elected by the Medical Council of India;
- (e) one member elected by the Central Council of the Indian Medical Association;
- (f) one member elected by the Council of the Trained Nurses Association of India;
- <sup>1</sup>(g) one midwife or auxiliary nurse-midwife enrolled in a State register, elected by each of the State Councils in the four groups of States mentioned below, each group of States being taken in rotation in the following order, namely:—
  - (i) Kerala, Madhya Pradesh, <sup>2</sup>[Uttar Pradesh and Haryana],
  - (ii) Andhra Pradesh, Bihar, <sup>3</sup>[Maharashtra] and Rajasthan,
  - (iii) <sup>4</sup>[Karnataka], Punjab, <sup>5</sup>[Himachal Pradesh] and West Bengal,

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1. Subs. by Act 45 of 1957, s.4, for clause (g) (w.e.f. 1-12-1958).
  2. Subs. by the Punjab Reorganisation and Delhi High Court (Adaptation of Laws on Union Subjects) Order, 1968, for "and Uttar Pradesh"; See Gazette of India, 31-10-1968, Pt. II, s. 3(i), Extra., p. 577 (w.e.f. 1-11-1966).
  3. Subs. by the Bombay Reorganisation (Adaptation of Laws on Union Subjects) Order, 1961, for "Bombay" See Gazette of India, 1961, Pt. II, s. 3(i), Extra., p. 91 (w.e.f. 1-5-1960).
  4. Subs. by the Mysore State (Alteration of Name) (Adaptation of Laws on Union Subjects) Order, 1974, for "Mysore" (w.e.f. 1-11-1973).
  5. Ins. by the State of Himachal Pradesh (Adaptation of Laws on Union Subjects) Order, 1973; See Gazette of India, 23-1-1973, Pt. II, s. 3(i), Extra., p. 69 (w.e.f. 25-1-1971).

- (iv) Assam, <sup>1</sup>[Gujarat], <sup>2</sup>[Tamil Nadu] and Orissa;]
- (h) the Director General of Health Services, *ex officio*;
- (i) the Chief Principal Matron, Medical Directorate, General Headquarters, *ex officio*;
- (j) the Chief Nursing Superintendent, office of the Director-General of Health Services, *ex officio*;
- (k) the Director of Maternity and Child Welfare, Indian Red Cross Society, *ex officio*;
- <sup>3</sup>[(l) the Chief Administrative Medical Officer (by whatever name called) of each State other than a Union Territory, *ex officio*;
- <sup>4</sup>[(m) the Superintendent of Nursing Services (by whatever name called), *ex officio*, from each of the States in the two groups mentioned below, each group of States being taken in rotation in the following order, namely:—
- (i) Andhra Pradesh, Assam, <sup>5</sup>[Maharashtra], Madhya Pradesh, <sup>2</sup>[Tamil Nadu], Uttar Pradesh, <sup>6</sup>[West Bengal and Haryana];

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1. Subs. by the Bombay Reorganisation (Adaptation of Laws on Union Subjects) Order, 1961, for "Madras and Orissa"; See Gazette of India, 1961, Pt. II, s. 3(i), Extra., p. 91 (w.e.f. 1-5-1960).
  2. Subs. by the Madras State (Alteration of Name) (Adaptation of Laws on Union Subjects) Order, 1970, for "Madras" by G.S.R. 112; See Gazette of India, 13-1-1970, Pt. II, s. 3(i), Extra., p.19 (w.e.f. 14-1-1969).
  3. Subs. by Act 45 of 1957, s.4(c), for clause (l) (w.e.f. 1-12-1958).
  4. Subs. by Act 45 of 1957, s.4(d), for clause (m) (w.e.f. 1-12-1958).
  5. Subs. by the Bombay Reorganisation (Adaptation of Laws on Union Subjects) Order, 1961, for "Bombay"; See Gazette of India, 1961, Pt. II, s. 3(i), Extra., p. 91 (w.e.f. 1-5-1960).
  6. Subs. by the Punjab Reorganisation and Delhi High Court (Adaptation of Laws on Union Subjects) Order, 1968, for "and West Bengal"; See Gazette of India, 31-10-1968, Pt. II, s. 3(i), Extra., p. 577 (w.e.f. 1-11-1966).



(ii) Bihar, <sup>1</sup>[Gujarat], <sup>2</sup>[Himachal Pradesh], Kerala, <sup>3</sup>[Karnataka], Orissa, Punjab and Rajasthan;]

(n) four members nominated by the Central Government, of whom at least two shall be nurses, midwives or health visitors enrolled in a <sup>4</sup>[State] register and one shall be an experienced educationalist;

<sup>5</sup>[(o) three members elected by Parliament, two by the House of the People from among its members and the other by the Council of States from among its members.]

(2) The President of the Council shall be elected by the members of the Council from among themselves:

Provided that for five years from the first constitution of the Council the President shall be a person nominated from amongst the members of the Council by the Central Government, who shall hold office during the pleasure of the Central Government.

(3) No act done by the Council shall be questioned on the ground merely of the existence of any vacancy in, or any defect in the constitution of, the Council.

4. **Incorporation of the Council.**— The Council constituted under section 3 shall be a body corporate by the name of the Indian Nursing Council, having perpetual succession and a common seal, with power to acquire property both movable and immovable, and shall by the said name sue and be sued.

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1. Ins. by the Bombay Reorganisation (Adaptation of Laws on Union Subjects) Order, 1961; See Gazette of India, 1961, Pt. II, s. 3(i), Extra., p. 91 (w.e.f. 1-5-1960).
  2. Ins. by the State of Himachal Pradesh (Adaptation of Laws on Union Subjects) Order, 1973; See Gazette of India, 23-1-1973, Pt. II, s. 3(i), Extra., p. 69 (w.e.f. 25-1-1971).
  3. Subs. by the Mysore State (Alteration of Name) (Adaptation of Laws on Union Subjects) Order, 1974, for "Mysore" (w.e.f. 1-11-1973).
  4. Subs. by A.O. 1950, for "Provincial".
  5. Subs. by Act 45 of 1957, s.4, for clause (o) (w.e.f. 1-12-1958).



**5. Mode of elections. —**

- (1) Elections under sub-section (1) of section 3 by '[State] Councils' shall be conducted in accordance with rules made in this behalf by the respective '[State] Governments, and where any dispute arises regarding any such election it shall be referred to the '[State] Government concerned whose decision shall be final.
- (2) Other elections under that sub-section shall be conducted in the prescribed manner, and where any dispute arises regarding any such election it shall be referred to the Central Government whose decision shall be final.

**6. Term of office and casual vacancies.—**

- (1) Subject to the provisions of this section, an elected or nominated member, other than a nominated President, shall hold office for a term of five years from the date of his election or nomination or until his successor has been duly elected or nominated, whichever is longer.
- (2) An elected or nominated member may at any time resign his membership by writing under his hand addressed to the President, and the seat of such member shall thereupon become vacant.
- (3) An elected or nominated member shall be deemed to have vacated his seat if he is absent without excuse sufficient in the opinion of the Council from three consecutive meetings of the Council where the interval between the first and third of the said meetings exceeds six months.

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1. Subs. by A.O. 1950, for "Provincial".

- (4) A casual vacancy in the Council shall be filled by fresh election or nomination, as the case may be, and the person elected or nominated to fill the vacancy shall hold office only for the remainder of the term for which the member whose place he takes was elected or nominated.
- (5) Members of the Council shall be eligible for re-election or renomination.

[\* \* \*]

**7. Meetings.—**

- (1) The Council shall hold its first meeting at such time and place as may be appointed by the President, and thereafter the Council shall meet at such time and place as may be appointed by the Council.
- (2) Until otherwise prescribed, ten members of the Council shall form a quorum, and all the acts of the Council shall be decided by a majority of the members present and voting.

**8. Officers, Committees and servants of the Council.—**

- (1) The Secretary of the Council (who may also, if it is deemed expedient by the Council, act as Treasurer) shall, for three years from the first constitution of the Council, be a person appointed by the Central Government and shall hold office during the pleasure of the Central Government.
- (2) The Council shall—
  - (a) elect from among its members a Vice-President;

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1. Sub-section (6) was omitted by Act 45 of 1957, s.5 (w.e.f. 1-12-1958).



- (b) constitute from among its members an Executive Committee and such other committees for general or special purposes as the Council deems necessary to carry out the purposes of this Act;
- (c) subject to the provisions of sub-section (1); appoint a Secretary, who may also, if deemed expedient, act as Treasurer;
- (d) appoint or nominate such other officers and servants as the Council deems necessary to carry out the purposes of this Act;
- (e) require and take from the Secretary, or from any other officer or servant, such security for the due performance of his duties as the Council deems necessary;
- (f) with the previous sanction of the Central Government, fix the fees and allowances to be paid to the President, Vice-President and members and the pay and allowances of officers and servants of the Council.

9. The Executive Committee.—

- (1) The Executive Committee shall consist of nine members, of whom seven shall be elected by the Council from among its members.
- (2) The President and Vice-President of the Council shall be members *ex officio* of the Executive Committee, and shall be President and Vice-President, respectively, of that Committee.
- (3) In addition to the powers and duties conferred and imposed upon it by this Act, the Executive Committee shall exercise and discharge such powers and duties as the Council may confer or

impose upon it by any regulations which may be made in this behalf.

**10. Recognition of qualifications. —**

- (1) For the purposes of this Act, the qualifications included in <sup>1</sup>[Part I of] the Schedule shall be recognised qualifications, and the qualifications included in Part II of the Schedule shall be recognised higher qualifications.
- (2) Any authority within the <sup>2</sup>[States] <sup>3</sup>[\*\*\*] which, being recognised by the <sup>4</sup>[State] Government <sup>1</sup>[in consultation with the State Council, if any] for the purpose of granting any qualification, grants a qualification in general nursing, midwifery, <sup>1</sup>[auxiliary nursing midwifery], health visiting or public health nursing, not included in the Schedule may apply to the Council to have such qualification recognised, and the Council may declare that such qualification,<sup>5</sup> or such qualification only when granted after a specified date, shall be a recognised qualification for the purposes of this Act.

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1. Ins. by Act 45 of 1957, s.6 (w.e.f. 1-12-1958).

2. Subs. by A.O. 1950, for "Provinces".

3. The words "of India" omitted by A.O. 1950 (w.e.f. 26-1-1950).

4. Subs. by A.O. 1950, for "Provincial".

5. For declaration of recognition and withdrawal of qualifications, See S.O. 1978, published in Gazette of India, 1960, Pt. II; s.3(ii), p. 1928; S.O. 2683, published in Gazette of India, 1964, Pt. II, s. 3(ii), p. 1373; S.Os. 1152, 1153, published in Gazette of India, 1964, Pt. II, s.3(ii), p. 1373 and S.O. 1392, *ibid*, p. 1643.



(3) The Council may enter into negotiations with any authority <sup>1</sup>[in any <sup>2</sup>[territory of India to which this Act does not extend] or foreign country] <sup>3</sup>[\*\*\*] which by the law of <sup>4</sup>[such territory] or country is entrusted with the maintenance of a register of nurses, midwives or health visitors, for the settling of a scheme of reciprocity for the recognition of qualifications, and in pursuance of any such scheme the Council may declare that a qualification granted by any authority in any <sup>4</sup>[such territory] or country, or such qualification only when granted after a specified date, shall be a recognised qualification for the purposes of this Act:

Provided that no declaration shall be made under this sub-section in respect of any qualification unless by the law and practice <sup>5</sup>[of the foreign country] in which the qualification is granted persons domiciled or originating <sup>6</sup>[in India] <sup>3</sup>[\*\*\*] and holding qualifications recognised under this Act are permitted to enter and practice the nursing profession <sup>7</sup>[in that country]:

Provided further that—

(i) Any reciprocal arrangements subsisting at the date of the commencement of this Act between a <sup>8</sup>[State] Council and any authority outside India for

1. Subs. by Act 75 of 1950, s.2, for "in any State or country outside the States" (w.e.f. 28-12-1950).
2. Subs. by A.O. (No. 3), 1956, for "Part B States" (w.e.f. 1-11-1956).
3. The words "of India" omitted by the A.O. 1950. (w.e.f. 26-1-1950).
4. Subs. by A.O. (No. 3), 1956, for "such State" (w.e.f. 1-11-1956).
5. Subs. by Act 75 of 1950, s.2, for "of the State or Country" (w.e.f. 28-12-1950).
6. Subs. by Act 75 of 1950, s.2, for "in any State" (w.e.f. 28-12-1950).
7. Subs. by Act 75 of 1950, s.2, for "in that State or Country". (w.e.f. 28-12-1950).
8. Subs. by A.O. 1950, for "Provincial".

the recognition of qualifications shall, unless the Council decides otherwise, continue in force, and

<sup>1</sup>[(ii) any qualification granted by an authority in a territory of India to which this Act did not extend at the date of its commencement, and recognised on the said date by the State Council of a State to which this Act then extended, shall continue to be a recognised qualification for the purpose of registration in that State.]

- (4) The provisions of sub-sections (2) and (3) and of sections 14 and 15 shall apply *mutatis mutandis* to the declaration by the Council of a qualification granted in respect of post-certificate nursing training as a recognised higher qualification.

**11. Effect of recognition.—**

<sup>2</sup>[(1)] Notwithstanding anything contained in any other law,—

- (a) any recognised qualification shall be a sufficient qualification for enrollment in any <sup>3</sup>[State] register;
- (b) no person shall, after the date of the commencement of this Act, be entitled to be enrolled in any <sup>3</sup>[State] register as a nurse, midwife, <sup>4</sup>[auxiliary nurse-midwife,] health visitor, or public health nurse unless he or she holds a recognised qualification:

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1. Subs. by Act 45 of 1957, s. 6, for clause (ii) (w.e.f. 1-12-1958).  
2. Section 11 renumbered as sub-section (1) thereof by Act 45 of 1957, s. 7 (w.e.f. 1-12-1958).  
3. Subs. by A.O. 1950, for "Provincial".  
4. Ins. by Act 45 of 1957, s. 6 (w.e.f. 1-12-1958).



Provided that any person already enrolled in any <sup>1</sup>[State] register before the said date may continue to be so enrolled notwithstanding that he or she may not hold a recognised qualification:

Provided further that any person who was immediately before the said date entitled to be enrolled in any <sup>1</sup>[State] register but was not so enrolled shall, on application made in this behalf before the expiry of two years from the said date be entitled to be enrolled in that register;

- (c) any person holding a recognised higher qualification shall be entitled to have the qualification entered as a supplementary qualification in any <sup>1</sup>[State] register in which he or she is enrolled, and after the said date no person shall be entitled to have entered as a supplementary qualification in any <sup>1</sup>[State] register any qualification which is not a recognised higher qualification.

<sup>2</sup>[(2) Notwithstanding anything contained in clause (b) of sub-section (1)—

- (a) a citizen of India holding a qualification which entitles him or her to be registered with any Council of Nursing or Midwifery (by whatever name called) in any foreign country, may, with the approval of the Council, be enrolled in any State register; and where approval has been accorded by the Council in respect of such qualification

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1. Subs. by A.O. 1950, for "Provincial".

2. Ins. by Act 45 of 1957, s.7 (w.e.f. 1-12-1958).



in one case, the approval of the Council for enrollment in a State register in the case of any other citizen of India holding the same qualification shall not be necessary;

- (b) a person not being a citizen of India who is employed as a nurse, midwife, auxiliary nurse-midwife, teacher or administrator in any hospital or institution situated in any State for purposes of teaching, research or charitable work may, with the approval of the President of the Council, be enrolled temporarily in the State register for such period as may be specified in this behalf in the order issued by the said President:

Provided that practice by such person shall be limited to the hospital or institution to which he or she is attached.]

12. **Power to require information as to courses of study and training and examinations.**— Every authority in any <sup>1</sup>[State] <sup>2</sup>[\*\*\*] which grants a recognised qualification or a recognised higher qualification shall furnish such information as the Council may, from time to time, require as to the courses of study and training and examinations to be undergone in order to obtain such qualification, as to the ages at which such courses of study and examinations are required to be undergone and such qualifications conferred, and generally as to the requisites for obtaining such qualification.

13. **Inspections.**—

- (1) The Executive Committee may appoint such number of inspectors <sup>3</sup>[whether from among

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1. Subs. by A.O. 1950, for "Province".

2. The words "of India" omitted, by A.O. 1950 (w.e.f. 28-1-1950).

3. Ins. by Act 45 of 1957, s.8 (w.e.f. 1-12-1958).

members of the Council or otherwise] as it deems necessary to inspect any institution recognised as a training institution, and to attend examinations held for the purpose of granting any recognised qualification or recognised higher qualification.

- (2) Inspectors appointed under this section shall report to the Executive Committee on the suitability of the institution for the purposes of training and on the adequacy of the training therein, or as the case may be, on the sufficiency of the examinations.
- (3) The Executive Committee shall forward a copy of such report to the authority or institution concerned, and shall also forward copies, with the remarks, if any, of the authority or institution concerned thereon, to the Central Government and to the <sup>1</sup>[State] Government and <sup>1</sup>[State] Council of the <sup>2</sup>[State] in which the authority or institution is situated.

14. **Withdrawal of recognition.—**

- (1) When, upon report by the Executive Committee, it appears to the Council—
  - (a) that the courses of study and training and the examinations to be gone through in order to obtain a recognised qualification from any authority in any <sup>2</sup>[State] <sup>3</sup>[\*\*\*], or the conditions for admission to such courses or the standards of proficiency required from the candidates at such examinations are not

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1. Subs. by A.O. 1950, for "Provincial".

2. Subs. by A.O. 1950, for "Province".

3. The words "of India" omitted by A.O. 1950 (w.e.f. 28-1-1950)



in conformity with the regulations made under this Act or fall short of the standards required thereby, or

- (b) that an institution recognised by a <sup>1</sup>[State] Council for the training of nurses, midwives, <sup>2</sup>[auxiliary nurse-midwives] or health visitors does not satisfy the requirements of the Council,—

the Council may send to the Government of the <sup>3</sup>[State] in which the authority or institution, as the case may be, is situated a statement to such effect, and the <sup>1</sup>[State] Government shall forward it, along with such remarks as it may think fit to the authority or institution concerned and, in a case referred to in clause (b) to the <sup>1</sup>[State] Council also, with an intimation of the period within which the authority or institution may submit its explanation to the <sup>1</sup>[State] Government.

- (2) On the receipt of the explanation or, where no explanation is submitted within the period fixed, then on the expiry of the period, the <sup>1</sup>[State] Government shall make its recommendations to the Council.
- (3) The Council, after such further inquiry, if any, as it may think fit to make, and in a case referred to in clause (b) of sub-section (1), after considering any remarks which the <sup>1</sup>[State] Council may have addressed to it, may declare,—

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1. Subs. by A.O. 1950, for "Provincial".  
2. Ins. by Act 45 of 1957, s. 9 (w.e.f. 1-12-1958).  
3. Sub. by A.O. 1950, for "Province".



- (a) in a case referred to in clause (a) of that section, that the qualifications granted by the authority concerned shall be recognised as qualifications only when granted before a specified date, or
- (b) in a case referred to in the said clause (b), that with effect from a date specified in the declaration any person holding a recognised qualification whose period of training and study preparatory to the grant to him of the qualification was passed at the institution concerned shall be entitled to be registered only in the <sup>1</sup>[State] in which the institution is situated.
- (4) The Council may declare that any recognised qualification granted outside the <sup>2</sup>[States] <sup>3</sup>[\*\*\*] shall be a recognised qualification only if granted before a specified date.

15. Mode of declarations.—

<sup>4</sup>[(1)] All declarations under section 10 or section 14 shall be made by resolution passed at a meeting of the Council called for the purpose, and shall forthwith be published in the Official Gazette.

<sup>5</sup>[(2)] The Central Government shall, from time to time,

- 
1. Subs. by A.O. 1950, for "Province".
  2. Subs. by A.O. 1950, for "Provinces".
  3. The words "of India" omitted by A.O. 1950 (w.e.f. 28-1-1950).
  4. Section 15 re-numbered as sub-section (1) thereof by Act 45 of 1957, s.10 (w.e.f. 1-12-1958).
  5. Ins. by Act 45 of 1957, s.10 (w.e.f. 1-12-1958).



by notification in the <sup>1</sup>Official Gazette, amend the Schedule so as to bring it into accord with any declaration under section 10 or section 14.]

<sup>2</sup>[15A. Indian Nurses Register.—

- (1) The Council shall cause to be maintained in the prescribed manner a register of nurses, midwives, auxiliary nurse midwives and health visitors to be known as the Indian Nurses Register, which shall contain the names of all persons who are for the time being enrolled on any State register.
- (2) It shall be the duty of the Secretary of the Council to keep the Indian Nurses Register in accordance with the provisions of this Act, and from time to time, to revise the register and publish it in the Gazette of India and in such other manner as may be prescribed.
- (3) Such register shall be deemed to be a public document within the meaning of the Indian Evidence Act, 1872 (1 of 1872), and may be proved by a copy published in the Gazette of India.

**15B. Supply of copies of State Registers.—** Each State Council shall supply to the Council twenty printed copies of the State register as soon as may be after the 1<sup>st</sup> day of April of each year and inform the Council without delay of all additions to, and other amendments in, the State register made from time to time.]

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1. Certificate in Public Health Nursing granted by Lady Reading Health School Delhi, has been declared a recognised qualification under this Act—see S.O. 350, Gazette of India, 1962, Pt. II, s. 3(ii), Extra., p. 334. For other qualifications recognised, see S.O. 2683, published in Gazette of India, 1963, Pt. II, s. 3(ii), p. 3418; S.Os. 1446 and 1447, published in Gazette of India, 1959, Pt. II, s. 3(ii), pp. 1462, 1463; see also declaration published in Gazette of India, 1970, Pt. III, s. 4, p. 2690. For Sister Tutor's Diploma granted by Director of Public Health Services, Gujarat, see S.O. 1578, published in Gazette of India, 1960, Pt. II, s. 3(ii), p. 1828.
  2. Ins. by Act 45 of 1957, s.11 (w.e.f. 1-12-1958).



16. Power to make regulations.—

- (1) The Council may make regulations not inconsistent with this Act generally to carry out the provisions of this Act, and in particular and without prejudice to the generality of the foregoing power, such regulations may provide for—
- (a) the management of the property of the Council and the maintenance and audit of its accounts;
  - (b) the manner in which elections referred to in sub-section (2) of section 5 and in clause (a) of sub-section (2) of section 8 shall be conducted;
  - (c) the summoning and holding of the meetings of the Council, the times and places at which such meetings shall be held, the conduct of business thereat and the number of members necessary to constitute a quorum;
  - (d) prescribing the functions of the Executive Committee, the summoning and holding of meetings thereof, the times and places at which such meetings shall be held, and the number of members necessary to constitute a quorum;
  - (e) prescribing the powers and duties of the President and the Vice-President;
  - <sup>1</sup>[(f) prescribing the tenure of office and the powers and duties of the Secretary and other officers and servants of the Council;
  - (ff) prescribing the powers and duties of inspectors;]

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1. Subs. by Act 45 of 1957, s.12 (w.e.f. 1-12-1958).



- (g) prescribing the standard curricula for the training of nurses, midwives and health visitors, for training courses for teachers of nurses, midwives and health visitors, and for training in nursing administration;
  - (h) prescribing the conditions for admission to courses of training as aforesaid;
  - (i) prescribing the standards of examination and other requirements to be satisfied to secure for qualifications recognition under this Act;
  - (j) any other matter which is to be or may be prescribed under this Act.
- (2) To enable the Council to be first constituted, the President may, with the previous sanction of the Central Government, make regulations for the conduct of the elections referred to in sub-section (2) of section 5, and any regulations so made may be altered or rescinded by the Council in exercise of its powers under this section.
- <sup>1</sup>[(3) Every regulation made under this Act shall be laid, as soon as may be after it is made, before each House of Parliament, while it is in session, for a total period of thirty days which may be comprised in one session or in two or more successive sessions, and if, before the expiry of the session immediately following the session or the successive sessions aforesaid, both Houses agree in making any modification in the regulation or both Houses agree that the regulation should not be made, the regulation shall thereafter have

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1. Ins. by Act 4 of 1986, s.2 and the Schedule (w.e.f. 15-5-1986).

effect only in such modified form or be of no effect, as the case may be; so, however, that any such modification or annulment shall be without prejudice to the validity of anything previously done under that regulation.]

1[\*\*\*]

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1. Section 17 was omitted by Act 45 of 1957, s.13 (w.e.f. 1-12-1958).



# 'THE SCHEDULE

(See Sections 10 and 11)

## Part-I

### *Recognised qualifications*

#### **A. General Nursing**

Certificates (including senior and junior certificates), Diplomas or Degrees in Nursing issued by any of the following authorities, namely:—

1. The Examination Board appointed by the <sup>2</sup>[Government of Tamil Nadu].
2. The Bombay Nurses, Midwives and Health Visitors Council.
3. The Bombay Presidency Nursing Association (when issued before the 1<sup>st</sup> day of January, 1936).
4. The Bengal Nursing Council (when issued before the 15<sup>th</sup> day of August, 1947).
5. The Uttar Pradesh State Medical Faculty.
6. The Uttar Pradesh Nurses and Midwives Council.
7. The State Board of Medical Examinations, Uttar Pradesh (when issued before the 1<sup>st</sup> day of January, 1927).
8. (a) The Punjab Nurses Registration Council (when issued before the 15<sup>th</sup> day of August, 1947 or after the 26<sup>th</sup> day of January, 1950).  
(b) The East Punjab Nurses Registration Council (when issued before the 26<sup>th</sup> day of January, 1950).

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1. Subs. by Act 45 of 1957, s.14, for the former Schedule (w.e.f. 1-12-1958).

2. Subs. by Madras State (Alteration of Name) (Adaptation of Laws on Union Subjects) Order, 1970 (w.e.f. 14-1-1969).

9. The Bihar Medical Examination Board (when issued before the 1<sup>st</sup> day of January, 1938).
10. The Bihar Nurses Registration Council.
11. The Madhya Pradesh Medical Examination Board (when issued before the 1<sup>st</sup> day of April, 1950).
12. The Assam Nurses, Midwives and Health Visitors Council.
13. The Orissa Medical Examination Board.
14. The Mid-India (United) Board of Examiners for Nurses (when issued before the 1<sup>st</sup> day of January, 1947).
15. The Joint Missionary Board for Examination of Nurses (Marathi area) (when issued before the 1<sup>st</sup> day of January, 1934).
16. The North-India United Board of Examiners for Mission and other Hospitals (when issued before the 1<sup>st</sup> day of January, 1942).
17. The Examining Board of the Nurses Auxiliary of the Christian Medical Association of India (South India Branch).
18. The Sind Nurses and Midwives Council (when issued before the 15<sup>th</sup> day of August, 1947).
19. The West Bengal Nursing Council.
20. The University of Delhi.
21. The University of Madras.
22. The Bengal State Medical Faculty (when issued before the 1<sup>st</sup> day of January, 1942).
23. The Mid-India Board of Examiners of Nurses Auxiliary of Christian Medical Association of India.

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1. Subs. by Notification No. S.O. 349, dated 22-1-1962.



24. The Examination Board of Military Medical Services (when issued before the 18<sup>th</sup> day of August, 1955).
25. The Armed Forces Medical Services Examination Board.
26. The Madhya Pradesh State Nurses Registration Council.
27. The Board of Examiners appointed by the Government of <sup>1</sup>[Karnataka].
28. The Board of Examiners appointed by the Government of Hyderabad (when issued before the 1<sup>st</sup> day of November, 1956).
29. The Board of Examiners appointed by the Government of Andhra (when issued before the 1<sup>st</sup> day of November, 1956, or by the Government of Andhra Pradesh (when issued on or after the 1<sup>st</sup> day of November, 1956).
30. The Travancore-Cochin Nurses and Midwives' Council,
31. The Vidarbha Nurses Registration Council (when issued before the 15<sup>th</sup> day of February, 1967).
- <sup>2</sup>[32. The Orissa Nurses & Midwives Examination Board.]
- <sup>3</sup>[33. The Mahakoshal Nurses Council.
34. The Bombay Nursing Council.
35. The Board of Examiners appointed by the Government of Kerala.]
- <sup>4</sup>[36. Medical and Surgical School, Goa (when granted on or before the 1<sup>st</sup> day of January, 1966).]

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1. Subs. by Mysore State (Alteration of Name) (Adaptation of Laws on Union Subjects) Order, 1974, for "Mysore" (w.e.f. 1-11-1973).
2. Ins. by Notification No. S.O. 1446, dated 19-6-1959.
3. Ins. by Notification No. S.O. 1577, dated 9-6-1960.
4. Subs. by Notification No. S.O. 3042, dated 6-10-1966.

<sup>1</sup>[37. The Kerala Examination Board/Kerala Nurses and Midwives Council.

38. The Maharashtra Nursing Council (when granted on or after the 15<sup>th</sup> day of February, 1962).

39. The Gujarat Government.

40. (a) Travancore Government.

(b) Travancore Public Service Commission.

(c) Cochin Government.

(d) Cochin Public Service Commission.

(e) Travancore-Cochin Government.

(f) Travancore-Cochin Public Service Commission.

(when granted on or before the 31<sup>st</sup> day of December, 1953).]

<sup>2</sup>[41. The Osmania University.]

<sup>3</sup>[42. The University of Indore (when issued on or after the 1<sup>st</sup> day of April, 1965).]

<sup>4</sup>[43. The Examining Board of the Nurses League of the Christian Medical Association of India (South-India Branch) (when issued on or after the 28<sup>th</sup> day of October, 1965).

44. The Mid India Board of Examiners of the Nurses League of Christian Medical Association of India (when issued on or after the 1<sup>st</sup> day of January, 1966).

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1. Ins. by Notification No. S.O. 2682, dated 10-9-1963.
  2. Ins. by Notification No. S.O. 3042, dated 6-10-1966.
  3. Subs by Notification No. S.O. 2186, dated 11-6-1968.
  4. Ins. by Notification No. S.O. 2187, dated 11-6-1968.



45. The University of Bombay (when issued on or after the 1<sup>st</sup> day of April, 1964).
46. The Rajasthan Nursing Council (when issued on or after the 1<sup>st</sup> day of April, 1964).]
- <sup>1</sup>[47. The Vikram University, Ujjain (when issued in the year, 1964).]
- <sup>2</sup>[48. The S.N.D.T. University, Bombay (when issued on or after the 15<sup>th</sup> day of April, 1969).]
49. The Poona University, Poona (when issued on or after the October, 1968).
50. The Haryana Nurses Registration Council, Chandigarh (when granted on or after the 1<sup>st</sup> day of May, 1971).
- <sup>3</sup>[51. University of Kerala, Trivandrum (when granted on or after the 21<sup>st</sup> day of March, 1972).
52. University of Punjab, Chandigarh (when granted on or after the 1<sup>st</sup> day of March, 1977).]
- <sup>4</sup>[53. Sardar Patel University, Vallabh Vidyanagar (when issued on or after the 1<sup>st</sup> day of August, 1983).
54. Board of Nursing Education of the Nurses League of C.M.A.I. (South India Branch) (when granted on or after the 30<sup>th</sup> day of October, 1975).]
- <sup>5</sup>[55. All India Institute of Medical Sciences, New Delhi (when granted on or after the 16<sup>th</sup> day of August, 1979).
56. University of Calcutta (when granted on after the 27<sup>th</sup> day of October, 1978).

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1. Ins. by Notification No. S.O. 1628, dated 25-4-1969.

2. Ins. by Notification No. S.O. 4509, dated 30-9-1975.

3. Ins. by Notification No. S.O. 20/88.

4. Ins. by Notification No. S.O. 2021/88.

5. Ins. by Notification No. S.O. 3503/88.



57. University of Rajasthan, Jaipur (when granted on or after the 1<sup>st</sup> day of January, 1968).]
- <sup>1</sup>[58. The Board of Examiners appointed by the Govt. of Mysore (when granted on and after 17.11.1954 to 31.10.1973).
59. The Board of Examiners appointed by the Govt. of Karnataka (when granted on or after the 1<sup>st</sup> day of November, 1973).]
- <sup>2</sup>[60. Tripura Nursing Council (when granted on or after the 29<sup>th</sup> day of September, 1989).]
- <sup>3</sup>[61. The Board of Examination for Nurses in the Union Territory of Pondicherry (when granted on or after the 11<sup>th</sup> of January, 2003.
62. West Bengal Nursing Council, Kolkata (when granted on or after May, 2003).]
- <sup>4</sup>[63. Jharkhand Nurses Registration Council, Ranchi (when granted on or after the 30<sup>th</sup> day of April, 2005).
64. Uttaranchal State Medical Faculty, Dehradun (when granted on or after the 30<sup>th</sup> day of April, 2005).
65. Chhattisgarh Nurses Registration Council, Raipur (when granted on or after the 30<sup>th</sup> day of April, 2005).]

## B. Midwifery

Certificates, Diplomas or Degrees in Midwifery issued by any of the following authorities, namely:—

1. Any of the authorities mentioned in section A except the authority at item no. 17 there of.

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1. Ins. by Notification No. S.O. 3504/88.

2. Ins. by Notification No. 30 dated 29-6-1995.

3. Ins. by Notification No. S.O. 25, dated 21-6-2003.

4. Ins. by Notification No. S.O. 131, dated 24-6-2011.



2. The Punjab Central Midwives Board (when issued before the 15<sup>th</sup> day of August, 1947).
3. The Mid India (United) Board of Examiners for Midwifery (when issued before the 1<sup>st</sup> day of January, 1947).
4. The National Association for supplying female medical aid to the women of India (when issued before the 1<sup>st</sup> day of October, 1949).
5. The North-West Frontier Province Central Midwives Board (when issued before the 15<sup>th</sup> day of August, 1947).
6. The Kasturba Gandhi National Memorial Trust.
7. The Health Department, Madras (when issued before the 31<sup>st</sup> day of December, 1952).
- <sup>1</sup>[8. The Orissa Nurses & Midwives Examination Board.]
- <sup>2</sup>[9. The Mahakoshal Nurses Council.
10. The Bombay Nursing Council.
11. The Board of Examiners appointed by the Govt. of Kerala.]
- <sup>3</sup>[12. The North-India United Board of Examiners for Mission and other Hospitals (when issued before the 1<sup>st</sup> day of January, 1946).]
- <sup>4</sup>[13. Medical & Surgical School, Goa (when granted before the 30<sup>th</sup> day of April, 1963).]
- <sup>5</sup>[14. The Kerala Examination Board/Kerala Nurses and Midwives Council.]

- 
1. Ins. by Notification No. S.O. 1446, dated 19-6-1959.
  2. Ins. by Notification No. S.O. 1577, dated 9-6-1960.
  3. Ins. by Notification No. S.O. 349, dated 22-1-1962.
  4. Ins. by Notification No. S.O. 3042, dated 6-10-1966.
  5. Subs. by Notification No. S.O. 2682, dated 10-9-1963.



<sup>1</sup>[15. The Maharashtra Nursing Council (when granted on or after the 15<sup>th</sup> day of February, 1962).]

<sup>2</sup>[16. (a) Travancore Government.

(b) Travancore Public Service Commission.

(c) Cochin Government.

(d) Cochin Public Service Commission.

(e) Travancore-Cochin Government.

(f) Travancore-Cochin Public Service Commission.]

when granted on or before the 31<sup>st</sup> day of December, 1953).

17. The Gujarat Nursing Council.]

<sup>3</sup>[18. The Examining Board of the Nurses League of the Christian Medical Association of India (South-India Branch) (when issued on or after the 28<sup>th</sup> day of October, 1965).

19. The Mid-India Board of Examiners of the Nurses League of the Christian Medical Association of India (when issued on or after the 1<sup>st</sup> day of January, 1966).

20. The Rajasthan Nursing Council (when issued on or after the 1<sup>st</sup> day of April, 1964).]

21. The Haryana Nurses Registration Council, Chandigarh (when granted on or after the 1<sup>st</sup> day of May, 1971).

<sup>4</sup>[22. Sardar Patel University, Vallabh Vidyanagar, (when issued on or after the 1<sup>st</sup> day of August, 1983).

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1. Ins. by Notification No. S.O. 267.

2. Subs. by Notification No. S.O. 267.

3. Ins. by Notification No. S.O. 2187, dated 11-6-1968.

4. Ins. by Notification No. S.O. 2021/81.



23. Board of Nursing Education of the Nurses League of C.M.A.I. (South India Branch) (when granted on or after the 30<sup>th</sup> day of October, 1975).]
- <sup>1</sup>[24. The Board of Examiners appointed by Govt. of Mysore (when granted on or after the 17-11-1954 to 31-10-1973).
25. The Board of Examiners appointed by Govt. of Karnataka (when granted on or after the 1<sup>st</sup> day of November, 1973).]
- <sup>2</sup>[26. Tripura Nursing Council, Agartala (when granted on or after the 29<sup>th</sup> day of September, 1989).]
- <sup>3</sup>[27. The Board of Examination for Nurses in the Union Territory of Pondicherry (when granted on or after the 11<sup>th</sup> of January, 2003.
28. West Bengal Nursing Council, Kolkata (when granted on or after May, 2003).]
- <sup>4</sup>[29. Jharkhand Nurses Registration Council, Ranchi (when granted on or after the 30<sup>th</sup> day of April, 2005).
30. Uttaranchal State Medical Faculty, Dehradun (when granted on or after the 30<sup>th</sup> day of April, 2005).
31. Chhattisgarh Nurses Registration Council, Raipur (when granted on or after the 30<sup>th</sup> day of April, 2005).]

**C. Auxiliary Nursing-Midwifery**

Certificate issued by any of the following authorities, namely:—

1. Any of the authorities mentioned in section A except item Nos. 3, 4, 7, 9, 11, 14, 15, 16, 18, 20, 21, 22, 24 and 25.

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1. Ins. by Notification No. S.O. 3504/88.

2. Ins. by Notification No. 30 dated 29-6-1995.

3. Ins. by Notification No. S.O. 25, dated 21-6-2003.

4. Ins. by Notification No. S.O. 131, dated 24-6-2011.



2. The Examination Board appointed by the Himachal Pradesh Administration.
- <sup>1</sup>[3. The Orissa Nurses & Midwives Examination Board.]
- <sup>2</sup>[4. The Mahakoshal Nurses Council.
5. The Bombay Nursing Council.
6. The Board of Examiners appointed by the Govt. of Kerala.]
- <sup>3</sup>[7. The Kerala Examination Board/Kerala Nurses and Midwives Council.
8. Kasturba Gandhi National Memorial Trust (when issued on or after the 1<sup>st</sup> day of January, 1955).
9. The Maharashtra Nursing Council (when issued on or after the 15<sup>th</sup> day of February, 1962).
10. The Gujarat Nursing Council.]
- <sup>4</sup>[11. The Examining Board of the Nurses League of the Christian Medical Association of India (South-India Branch) (when issued on or after the 28<sup>th</sup> the day October, 1966).
12. The Mid India Board of Examiners of the Nurses League of the Christian Medical Association of India (when issued on or after the 1<sup>st</sup> day of January, 1966).
13. The Rajasthan Nursing Council (when issued on or after the 1<sup>st</sup> day of April, 1964).]
14. The Andaman & Nicobar Islands Administration (when issued on or after the 16<sup>th</sup> day of December, 1963).
15. The Haryana Nurses Registration Council, Chandigarh (when granted on or after the 1<sup>st</sup> day of May, 1971).

- 
1. Ins. by Notification No. S.O. 1446, dated 19-6-1959.
  2. Ins. by Notification No. S.O. 1577, dated 9-6-1960.
  3. Ins. by Notification No. S.O. 2682, dated 10-9-1963.
  4. Ins. by Notification No. S.O. 2187, dated 11-6-1968.



- <sup>1</sup>[16. Board of Nursing Education of the Nurses League of C.M.A.I. (South India Branch) (when granted on or after the 30<sup>th</sup> day of October, 1975).]
- <sup>2</sup>[17. The Board of Examiners appointed by the Govt. of Mysore (when granted between 17.11.1954 to 31.10.1973 both dates inclusive).
18. The Board of Examiners appointed by the Govt. of Karnataka (when granted on or after the 1<sup>st</sup> day of November, 1973).]
- <sup>3</sup>[19. Central Board of Secondary Education, Delhi (when granted on or after the 1<sup>st</sup> day of April, 1990).
20. Andaman & Nicobar Island Administration (when granted between 16-12-1963 to 06-02-1983 and on or after 07-02-1983).
21. Board of Examiners of Multi-Purpose Health Workers (Female), Government of Tripura (when granted between 09-01-1987 to 29-09-1989).
22. Tripura Nursing Council, Agartala (when granted on or after the 29<sup>th</sup> day of September, 1989).]
- <sup>4</sup>[23. The Board of Examination for Nurses in the Union Territory of Pondicherry (when granted on or after the 11<sup>th</sup> of January, 2003).
24. West Bengal Nursing Council, Kolkata (when granted on or after May, 2003).]
- <sup>5</sup>[25. Jharkhand Nurses Registration Council, Ranchi (when granted on or after the 30<sup>th</sup> day of April, 2005).

- 
1. Ins. by Notification No. S.O. 2021/88.
  2. Ins. by Notification No. S.O. 3504/88.
  3. Ins. by Notification No. 30 dated 29-6-1995.
  4. Ins. by Notification No. S.O. 25, dated 21-6-2003.
  5. Ins. by Notification No. S.O. 131, dated 24-6-2011.



26. Uttaranchal State Medical Faculty, Dehradun (when granted on or after the 30<sup>th</sup> day of April, 2005).
27. Chhattisgarh Nurses Registration Council, Raipur (when granted on or after the 30<sup>th</sup> day of April, 2005).]

*D. Health Visitors*

Health Visitor Certificates or Diploma issued by any of the following authorities, namely:—

1. The Government Training School for Health Visitors, Madras.
2. The Sir John Anderson Health School, Calcutta.
3. The Uttar Pradesh State Medical Faculty.
4. The Uttar Pradesh Nurses and Midwives Council.
5. The Government Health School, Nagpur.
6. The Assam Nurses, Midwives and Health Visitors Council.
7. The Lady Reading Health School, Delhi.
8. The Bombay Nurses, Midwives and Health Visitors Council.
9. The Bengal Nursing Council (when issued before the 15<sup>th</sup> day of August, 1947).
10. The Punjab Health School (when issued before the 15<sup>th</sup> day of August, 1947).
11. The West Bengal Nursing Council.
12. The Punjab State Medical Faculty.
13. The Bengal State Medical Faculty (when issued before the 1<sup>st</sup> day of January, 1942).
14. The Bihar Nurses Registration Council.
15. The Mahakoshal Nursing Council.
16. The Bombay Nursing Council.

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1. Ins. by Notification No. S.O. 1577, dated 9-6-1960.



17. The Board of Examiners appointed by the Government of Kerala.
18. Dr. H.C. Mookerjee Memorial Health School, Singur.]
- <sup>1</sup>[19. Kerala Examination Board/Kerala Nurses and Midwives Council.
20. The Maharashtra Nursing Council (when issued on or after the 15<sup>th</sup> day of February, 1962).
21. The Gujarat Nursing Council.]
- <sup>2</sup>[22. The Rajasthan Nursing Council (when issued on or after the 1<sup>st</sup> day of April, 1964).]
23. The Haryana Nurses Registration Council, Chandigarh (when granted on or after the 1<sup>st</sup> day of May, 1971).
24. Delhi Nursing Council.
- <sup>3</sup>[25. The Board of Examination for Nurses in the Union Territory of Pondicherry (when granted on or after the 11<sup>th</sup> of January, 2003).
26. West Bengal Nursing Council, Kolkata (when granted on or after May, 2003).]
- <sup>4</sup>[27. Jharkhand Nurses Registration Council, Ranchi (when granted on or after the 30<sup>th</sup> day of April, 2005).
28. Uttaranchal State Medical Faculty, Dehradun (when granted on or after the 30<sup>th</sup> day of April, 2005).
29. Chhattisgarh Nurses Registration Council, Raipur (when granted on or after the 30<sup>th</sup> day of April, 2005).]

- 
1. Ins. by Notification No. S.O. 2682, dated 10-9-1963.
  2. Ins. by Notification No. S.O. 2187, dated 11-6-1968.
  3. Ins. by Notification No. S.O. 25, dated 21-6-2003.
  4. Ins. by Notification No. S.O. 131, dated 24-6-2011.

## Part-II

### *Recognised higher qualifications<sup>1</sup>*

<b>Name of the authority issuing the qualification</b>	<b>Qualification</b>
1. The Examination Board appointed by the <sup>2</sup> [Government of Tamil Nadu.]	1. Diploma in Nursing (Sister Tutor Course). 2. Diploma in Nursing (Nursing Administration Course).
2. College of Nursing, New Delhi.	1. Post Certificate Course in Public Health Nursing (when issued before the 31 <sup>st</sup> day of December, 1953). 2. Combined Post Certificate Course in Teaching and Nursing Administration (when issued before the 31 <sup>st</sup> day of August, 1957). 3. Certificate of Examination in Ward Sisters Course. <sup>3</sup> [4. Certificate of Examination in Nursing Administration Course. [(when granted on or before the 30 <sup>th</sup> day of June, 1961).] 5. Certificate of Examination in Sister Tutor Course [(when granted on or before the 30 <sup>th</sup> day of June, 1966).]

1. Subs. for the Schedule by the Indian Nursing Council (Amendment) Act, 1957 (45 of 1957), s.14 (w.e.f. 1-12-1958).
2. Subs. for the words "Government of Madras" by G.S.R. 112 of 1970.
3. Date added against items 4, 5 and 6 corrected, items 7 to 9 inserted and items 4, 5, 6 corrected by S.O. 1391.



Name of the authority issuing the qualification	Qualification
3. The (Missionary) Christian Medical College, School of Nursing, Vellore.	6. Certificate of Examination in Midwife Tutor Course [(when granted on or before the 30 <sup>th</sup> day of June, 1961).]
4. The School of Nursing, Christian Medical College, Vellore.	7. Diploma in Nursing Administration (when granted on or before 1980).
4[5. The Indian Psychiatric Society.	8. Nursing Tutors Diploma.
6. The All India Institute of Mental Health, Bangalore.	9. Midwife Tutors Diploma.]
7. The All India Institute of Hygiene and Public Health, Calcutta	10. Diploma in Nursing Education and Administration [(when granted on or after 1980).]
	Diploma in Teaching and Supervision (Sister Tutor Course).
	Diploma in Teaching and Supervision (Sister Tutor Course).
	Diploma in Psychiatric Nursing.
	Diploma in Psychiatric Nursing.
	1. Certificate in Public Health Nursing.
	2. Diploma in Public Health Nursing (when granted on or after the 15 <sup>th</sup> day of September, 1975).

4. No. 5 omitted by S.O. 1703.

Name of the authority issuing the qualification	Qualification
8. The Public Health Department, Madras.	Diploma in Public Health Nursing.
9. The Tuberculosis Association of India.	Diploma in Tuberculosis Nursing.]
<sup>1</sup> [10. The Bombay Nursing Council.	(a) Diploma in Paediatric Nursing. (b) Diploma in Public Health Nursing.
11. The Mid-India Board Graduate School for Nurses.	(a) Diploma of Ward Sisters Course. (b) Diploma of Sister Tutors Course. (c) Diploma in Nursing Administration Course. (d) Diploma in Public Health Nursing.]
<sup>2</sup> [12. The Lady Reading Health School, Delhi.	Certificate in Public Health Nursing.]
<sup>3</sup> [13. University of Kerala.	Diploma in Teaching and Administration in Nursing (when issued on or after the 1 <sup>st</sup> day of October, 1961).
14. Utter Pradesh Nurses & Midwives Council, State Medical Faculty, Uttar Pradesh	Certificate in Ward Administration Course.
15. Maharashtra Nursing Council.	Diploma in Public Health Nursing.]

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1. Ins. by Notification No. S.O. 1597.
  2. Ins. by Notification No. S.O. 350.
  3. Ins. by Notification No. S.O. 2682.



Name of the authority issuing the qualification	Qualification		
16. Maharashtra Nursing Council.	Diploma in Paediatric Nursing.		
17. The <sup>2</sup> [Karnataka] State Board of Examiners for Nurses.	Certificate in Ward Administration Course.		
18. The University of Kerala.	B.Sc. Degree in Nursing.]		
<sup>3</sup> [19. The Mid-India Board of Examiners of the Nurses League of the Christian Medical Association of India.	<table border="0"> <tr> <td data-bbox="678 683 1029 1153">           (1) Diploma in Ward Sister Course.            (2) Diploma in Sister Tutor Course.            (3) Diploma in Nursing Administration Course.            (4) Diploma in Public Health Nursing.         </td> <td data-bbox="1037 761 1211 1008" style="vertical-align: middle;">           (when issued on or after the 1<sup>st</sup> day of January, 1966).         </td> </tr> </table>	(1) Diploma in Ward Sister Course. (2) Diploma in Sister Tutor Course. (3) Diploma in Nursing Administration Course. (4) Diploma in Public Health Nursing.	(when issued on or after the 1 <sup>st</sup> day of January, 1966).
(1) Diploma in Ward Sister Course. (2) Diploma in Sister Tutor Course. (3) Diploma in Nursing Administration Course. (4) Diploma in Public Health Nursing.	(when issued on or after the 1 <sup>st</sup> day of January, 1966).		
20. The Director of Health and Medical Services (Health), Gujarat.	Diploma in Public Health Nursing (when issued on or after the 18 <sup>th</sup> day of May, 1964).		
21. The Mysore State Board of Examination for Post Basic Course in Nursing Education.	Diploma in Nursing Education (when issued on or after the 1 <sup>st</sup> day of March, 1964).]		
<sup>4</sup> [22. The Holy Family Hospital, New Delhi.	Ward Sisters Diploma (when issued on or after the 1 <sup>st</sup> day of July, 1965).]		

1. Ins. by Notification No. S.O. 3042.
2. Subs. by Mysore State (Alteration of Name) (Adaptation of Laws on Union Subjects) Order, 1974, for "Mysore" (w.e.f. 1-11-1973).
3. Ins. by Notification No. S.O. 2187.
4. Ins. by Notification No. S.O. 1628.

Name of the authority issuing the qualification	Qualification
23. The Director of Health Services, Gujarat.	Sister Tutors Diploma (when granted between the dates 1 <sup>st</sup> day of June, 1965 and 30 <sup>th</sup> day of April, 1968).
24. University of Delhi.	Degree in Master of Nursing (when granted on or after the 20 <sup>th</sup> day of October, 1959).
25. University of Chandigarh.	B.Sc. Degree in Nursing (when granted on or after the 1 <sup>st</sup> day of December, 1966).
26. The Lady Reading Health School, Delhi.	Sister Tutor Certificate followed by Ward Sisters Course (when granted on or after the 1 <sup>st</sup> day of April, 1973).
27. The Gujarat University, Ahmedabad, Gujarat.	Post Certificate B.Sc. Degree (when granted on or after the 15 <sup>th</sup> day of May, 1970).
28. Uttar Pradesh State Medical Faculty, Lucknow.	Diploma in Public Health Nursing (when granted on or after the 1 <sup>st</sup> day of April, 1968).
29. Director of Health Services, Kerala, Trivandrum.	Certificate in Public Health Nursing (when granted between the 1 <sup>st</sup> day of August, 1961 and the 23 <sup>rd</sup> day of October, 1971, both dates inclusive).
30. Kerala Nurses and Midwives Council, Trivandrum.	Public Health Nursing Certificate (when granted between the 24 <sup>th</sup> day of October, 1971 and the 23 <sup>rd</sup> day of October, 1972, both dates inclusive).



**Name of the authority  
issuing the qualification**

**Qualification**

- |  |   |
|--|---|
| 31. Bombay University,<br>Bombay.  | Post Certificate B.Sc. Degree<br>in Nursing (when granted on or<br>after the 1 <sup>st</sup> day of April, 1971).                 |
| 32. Armed Forces Medical<br>Services Examination<br>Board, New Delhi.              | Post Certificate Diploma in<br>Orthopaedic Nursing (when<br>granted on or after the 11 <sup>th</sup> day<br>of January 1973).     |
| 33. The College of Nursing,<br>Christian Medical College<br>and Hospital, Vellore. | Post Certificate Diploma in<br>Operating Room Technique and<br>Management (when granted on<br>or after July 1967).                |
| 34. University of Poona, Poona.  | Post Basic B.Sc. Degree in<br>Nursing (when granted on or<br>after June, 1984).   |
| 35. S.N.D.T. Women's<br>University, Bombay   | M.Sc. (Nursing) Degree (when<br>granted on or after the 24 <sup>th</sup> day<br>of November, 1978).                               |
| 36. Shivaji University,<br>Kolhapur.   | Post Basic B.Sc. Degree in<br>Nursing (when granted on or<br>after June, 1979).   |
| 37. Directorate of Health<br>Services, Madhya Pradesh.                             | Diploma in Public Health/<br>Diploma in Nursing Education<br>(when granted on or after the 1 <sup>st</sup><br>day of June, 1982). |
| 38. University of Bangalore.   | Post Certificate B.Sc. (Nursing)<br>Degree (when granted on or<br>after the 10 <sup>th</sup> day of September,<br>1972).          |
| 39. Rajiv Gandhi University of<br>Health Sciences, Bangalore.                      | Post Certificate B.Sc. (Nursing)<br>Degree (when granted on or<br>after 1996).  |



Name of the authority issuing the qualification	Qualification	
<sup>1</sup> [40. Maharashtra University of Health Science, Nasik.	1. Basic B. Sc. Nursing 2. Post Basic B.Sc. Nursing. 3. M.Sc. Nursing.	(when granted on or after the 19 <sup>th</sup> day of 2003).]
<sup>2</sup> [41. The West Bengal University of Health Sciences, Kolkata.	1. Basic B. Sc. Nursing 2. Post Basic B.Sc. Nursing. 3. M.Sc. Nursing.	(when granted on or after the 19 <sup>th</sup> day of 2003).]
<sup>3</sup> [42. Devi Ahilya Vishwavidyalaya, Indore (when granted on or after the 26 <sup>th</sup> day of January, 1983).]		
<sup>4</sup> [43. Mahatma Gandhi University, Kottayam (Kerala) (when granted on or after 3 <sup>rd</sup> day of January, 1983).		
44. University of Calicut (Kerala) (when granted on or after the 12 <sup>th</sup> day of April, 1982).]		
45. University of Gujarat, Ahmedabad (when granted on or after the 19 <sup>th</sup> day of August, 1993).		
46. University of Kuvempu, Shimoga, Karnataka (when granted on or after the 10 <sup>th</sup> day of September, 1990).		
<sup>5</sup> [47. Manipal Academy of Higher Education, Manipal (when granted on or after the 3 <sup>rd</sup> day of July, 1993).]		

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1. Ins. by Notification No. S.O. .... dated 7-11-2003.
  2. Ins. by Notification No. S.O. 25, dated 21-6-2003.
  2. Ins. by Notification No. S.O. 1431/89.
  4. Ins. by Notification No. S.O. 1912/93.
  5. Ins. by Notification No. S.O. 13 dated 29-3-1997.



F.No.17(1)/2021-Leg.III  
Government of India  
Ministry of Law and Justice  
Legislative Department

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Shastri Bhawan, New Delhi,  
Dated the 29<sup>th</sup> October, 2021

OFFICE MEMORANDUM

**Subject: Nomination of MPs to Statutory Bodies for examination from the angle of 'Offices of Profit' - Indian Nursing Council-regarding.**

The undersigned is directed to refer to the Lok Sabha Secretariat OM OM. No. 21/14/1/2021/CII dated the 29<sup>th</sup> September, 2021 on the subject mentioned above and to forward the-comprehensive/consolidated reply of Ministry of Law and Justice (Legislative Department and Department of Legal Affairs).

Encl.:A/a.

*Vishwa*  
29/10/21  
(Vinay Kumar Mishra)  
Deputy Legislative Counsel  
Ph: 2338 4065

The Lok Sabha Secretariat  
(Committee Branch-II),  
{Joint Committee on Offices of Profit},  
[Attn: Smt. Manjinder Pubbi, Under Secretary],  
G-013, Parliament House  
Annexe Extension Building,  
New Delhi- 01

*Manjinder, AEO*  
*n/a*  
*Manjinder*  
*29/10/21*

Legislative Department

**Subject: Nomination of MPs to Statutory Bodies for examination from the angle of 'Offices of Profit'- Indian Nursing Council-regarding.**

The reference from Lok Sabha Secretariat (Joint Committee on Offices of Profit) is regarding the question of Office of Profit of the sitting fee of Rs.3000/- being paid to Members of Parliament as member of the Governing Body of the Indian Nursing Council (INC). The issue was raised during the deliberations at the sitting of the Joint Committee on Offices of Profit on 4.8.2021 as to whether the sitting fee of Rs. 3000/- payable to MPs would fall within 'compensatory allowance' as defined under section 2(a) of the Parliament (Prevention of Disqualification) Act, 1959.

2. The matter has been examined in the Legislative Department and it has been noted that, earlier, with regard to the query at serial number 7(i) and (ii) in the LoP regarding the expenses payable to the Members of Parliament as member of the Board, the administrative Ministry has replied that sitting fee of Rs. 3000/- per sitting and reimbursement of travel expenses on actual basis, as applicable for any other members shall be receivable by the Members of Parliament and no other allowances/perquisite/facilities etc are available to them. Now, *vide* their OM No. Z-28015/06/2021-N dated the 3<sup>rd</sup> September, 2021 the administrative Ministry has stated that the sitting fee of Rs. 3,000/- is being paid to a Member of Parliament as a member of Governing Body of INC, for attending the General Body meeting does not fall under category of compensatory allowance as defined under section 2(a) of the Parliament (Prevention of Disqualification) Act, 1959. It is further stated that the sitting fee is being paid under section 8(f) of the Indian Nursing Council Act, 1947.

3. Under section 8(f) of the Indian Nursing Council Act, 1947, the Council shall, with the previous sanction of the Central Government, fix the fees and allowances to be paid to the President, vice-President and members and the Pay and allowances of officers and servants of the Council.



4. In view of the above, on the basis of the information furnished by the administrative Ministry that members are entitled for a sitting fee of Rs.3000/- per sitting and the allowances payable to the members are not covered under compensatory allowance as defined under section 2(a) of the Parliament (Prevention of Disqualification) Act, 1959, we may reiterate our earlier view that nomination of Members of Parliament to INC may incur disqualification in terms of article 102(1)(a) of the Constitution of India.

5. The matter was examined by the Department of Legal Affairs. They have observed that, in view of judgements of Hon'ble Supreme Court on the subject, it may be stated that an 'office of profit' is an office which is capable of yielding a profit or pecuniary gain. The Hon'ble Supreme Court in *Ravanna Subanna vs. G. S. Kaggeerappa* (AIR 1954 SC 653) also examined the entitlement of Rs. 6/- each as a sitting fee for a M.Ps. holding office of Chairman of Taluk Development Committee. The Court held that it could reasonably be inferred that the fee if Rs. 6/- was not meant to be a payment by way of remuneration but it was given for the out-of-pocket expenses which the Chairman had to incur for attending the meetings of the committee. The point to be noted is that though it was termed a fee it was considered to be given for meeting the out-of-pocket expenses of the member. Similarly in *Shivamurthy Swami Inamdar etc. vs. AgadiSanganna Andanappa etc.*, (1971 (3) SCC 870) the M.P in his membership of Khadi & Village Industries Board was entitled for a sitting fee of Rs. 16/- per day on the days he attended the meetings of the Board or any of its committees. The sitting fee was held by the Supreme Court to be a compensatory allowance.

6. Further, it was stated by the Department of Legal Affairs that, the 'compensatory allowance' as defined under Sec. 2(a) of the Parliament (Prevention of Disqualification) Act, 1959 allows only three categories in the definition of the 'compensatory allowance' viz. conveyance allowance, house-rent allowance and travelling allowance. The compensatory allowance as payable to M.P has an upper ceiling of Rs. 2000/- (Rupees Two Thousand Only). In the instant case, the sitting fee for a Member of Parliament as a member of the Governing Body in the INC is Rs.

3000/-, which is more than the amount being paid to MPs as a compensatory allowance defined in section 2(a) of the Parliament (Prevention of Disqualification) Act, 1959.

7. In the light of the above, the Department of Legal Affairs has reiterated their earlier opinion that a Member of Parliament who is member of the Governing Body of the INC may be said to be a person holding an Office of Profit.

8. Therefore, the opinion of Department of Legal Affairs is in concurrence with the opinion of the Legislative Department that the nomination of Members of Parliament to INC may incur disqualification in terms of article 102(1)(a) of the Constitution.

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**APPENDIX – I**  
**CONFIDENTIAL**

**EXTRACTS OF THE MINUTES OF THE FOURTEENTH SITTING OF  
THE JOINT COMMITTEE ON OFFICES OF PROFIT (17<sup>TH</sup> LOK  
SABHA) HELD ON WEDNESDAY, 22<sup>ND</sup> DECEMBER, 2021**

The Committee met on Wednesday, 22<sup>nd</sup> December, 2021 from 1200 hrs. to 1315 hrs. in Committee Room 'C', Ground Floor, Parliament House Annexe, New Delhi.

**PRESENT**

Dr. Satya Pal Singh

-

Chairperson

**MEMBERS**

**LOK SABHA**

2. Dr. Manoj Rajoria
3. Smt. Aparajita Sarangi

**RAJYA SABHA**

4. Dr. Sasmit Patra
5. Shri Mahesh Poddar
6. Shri V. Vijayasai Reddy
7. Shri Hardwar Dubey

**REPRESENTATIVES OF THE MINISTRIES**

***MINISTRY OF LAW AND JUSTICE***

***(i) Department of Legal Affairs***

S. No.	Name	Designation
1.	Dr. Rajiv Mani	Joint Secretary & Legal Adviser

**(ii) Legislative Department**

S. No.	Name	Designation
1.	Dr. Reeta Vasishtha	Secretary
2.	Shri K.R. Saji Kumar	Joint Secretary
3.	Shri Mahendra Khandelwal	Additional Govt. Advocate

**SECRETARIAT**

S. No.	Name	Designation
1.	Smt. Suman Arora	Joint Secretary
2.	Shri Munish Kumar Rewari	Additional Director
3.	Smt. Manjinder Pubbi	Under Secretary

2. At the outset, the Chairperson welcomed the Members and the representatives of the Ministry of Law and Justice (Legislative Department and Department of Legal Affairs) to the sitting of the Committee and apprised them about the agenda of the sitting i.e. draft Memoranda Nos. 9 and 10 with respect to the examination of nomination of Members of Parliament to the Central Committee of the Tuberculosis Association of India (CCTAI) and the Indian Nursing Council (INC), respectively.

3.     \*\*                   \*\*                   \*\*                   \*\*                   \*\*

4.     \*\*                   \*\*                   \*\*                   \*\*                   \*\*                   Thereafter,           the  
Committee took up the draft memorandum No.10 for discussion. The representatives of both the Departments (Legislative Department and Department of Legal Affairs) of the Ministry of Law and Justice, in their opinion as reflected in the written submissions, who had submitted that since the sitting fee of Rupees three thousand (per day) given to Members of Parliament as



Members of the Governing Council of the INC is more than the compensatory allowance as defined in the Parliament (Prevention of Disqualification) Act, 1959, the same would amount to disqualification under Article 102(1)(a) of the Constitution. Regarding membership of the Indian Nursing Council (INC), the Committee decided that since the compensatory allowance is more than what is admissible to the Members of Parliament, it is a case of disqualification.

5-6. \*\*                   \*\*                   \*\*                   \*\*                   \*\*

7. A copy of the verbatim proceedings of the sitting is enclosed and the same is kept on record.

The Committee then adjourned.

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\*\* Matter not related with this subject.

**Joint Committee on Offices of Profit**  
**(17<sup>th</sup> Lok Sabha)**

**Extracts of the Minutes of the Sitting of the Committee**

The Committee sat on Tuesday, 29 March, 2022 from 1500 to 1510 hrs. in Committee Room 'B', Ground Floor, Parliament House Annexe, New Delhi.

**Present**

Dr. Satya Pal Singh

-

*In the Chair*

**Members**

**Lok Sabha**

2. Shri Behanan Benny
3. Dr. Manoj Rajoria
4. Shri Balashowry Vallabbhaneni
5. Shri Shyam Singh Yadav

**Rajya Sabha**

6. Dr. Sasmit Patra
7. Shri V. Vijayasai Reddy
8. Ms. Dola Sen
9. Shri Hardwar Dubey

**Secretariat**

1. Shrimati Suman Arora -- Joint Secretary
2. Shri Sundar Prasad Das -- Director
3. Shri Uttam Chand Bharadwaj -- Additional Director

2. At the outset, the Chairperson of the Joint Committee on Offices of Profit welcomed the Members of the Committee to the sitting of the Committee and apprised them about the agenda of the sitting i.e. consideration and adoption of three draft Reports regarding examination of election of Members of Parliament to the 'Central Committee of the Tuberculosis Association of India' (CCTAI); the 'Indian Nursing Council' (INC); and the 'Sree Chitra Tirunal Institute for



Medical Sciences and Technology (SCTIMST), Trivandrum'. The Committee unanimously adopted the three draft Reports without any modification. The Committee authorised the Chairperson to finalise the Reports, as per the factual verification from the Ministry / Department concerned and present these to both the Houses of Parliament.

3.       \*\*                                       \*\*                                       \*\*                                       \*\*

The Committee then adjourned.

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\*\* Matter not related with this subject.